

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI FRIDAY BENCH 'FRIDAY-A' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER

ITA No.5862/Del/2019
Assessment Year : 2015-16

Upanshu Agarwal,
In front of LIC Office,
Avas Vikas,
Delhi Road Moradabad
Uttar Pradesh-244001
PAN : ADWPA4892M
(Appellant)

Vs. ACIT-2, MORADABAD
UTTAR PRADESH

(Respondent)

Appellant by : None
Respondent by : Shri Saras Kumar, Sr. DR

Date of hearing : 21.08.2020
Date of pronouncement : 21.08.2020

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of Ld. CIT(A), Moradabad dated 13.05.2019.

2. None appeared on behalf of the Assessee before us at the time of virtual hearing. The assessee, vide email dated 14.8.2020 has requested for

withdrawal of the appeal filed by the assessee and stated therein that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 21st August, 2020.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

SRB.

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar